

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.290/00254/2019

Jodhpur, this the 10th October, 2019

CORAM

Hon'ble Smt Hina P. Shah, Judicial Member

1. Pushkar Lal Dangi S/o Sh. Udai Lal Dangi, aged about 38 years, at present employed as Casual Driver (MTS), in the office of DDIT, Inv-1, Udaipur O/o the Addl/JT Director Income Tax, Udaipur.
2. Rajendra Kumar S/o Shri Laxmi Lal Sen, aged about 44 years, at present employed as Casual Computer/Data Entry Operator (MTS), in the office of Addl/JT Director Income Tax, Udaipur.
3. Vijay Lohar S/o Kishal Lal Lohar, aged about 42 years, at present employed as Casual Peon (MTS), in the office of Addl/JT Director Income Tax, Inv. Udaipur.
4. Poonam Chand Meena S/o Sh. Narayan Lal Meena, aged about 29 years, at present employed as Casual Peon (MTS), in the office of Addl/JT Director Income Tax, Udaipur.
5. Babu Ram Dangi S/o Sh. Ram Lal Dangi, aged about 30 years, at present employed as Casual Peon (MTS), in the office of DDIT, Inv-2, Udaipur O/o the Addl/JT Director Income Tax, Udaipur.
6. Kamlesh Verma S/o Late Shri N.L. Verma, aged about 58 years, at present employed as Casual Computer/Data Entry Operator (MTS), in the office of Addl/JT Director Income Tax, Udaipur.
7. Yashwant Joshi S/o Late Shri Mohan Lal Ji Joshi, aged about 37 years, at present employed as Casual Computer/Data Entry Operator (MTS), in the office of Addl/JT Director Income Tax, Udaipur.
8. Smt Sushila Bai Sonawat W/o Shyam Lal Sonawat, aged about 51 years, at present employed as Casual Sweeper (MTS), in the office of Addl/JT Director Income Tax, Udaipur.

9. Moti Lal S/o Shri Puraji Dangi, aged about 49 years, at present employed as Casual Peon (MTS), in the office of Addl/JT CIT, Central Range, Udaipur.
10. Smt Priyanka Soni D/o Shri Arun Ji Swarnkar, aged about 30 years, at present employed as Casual Computer/Data Entry Operator (MTS), in the office of Addl/JT CIT, Central Range, Udaipur.
11. Roop Lal Dangi S/o Shri Dhulaji Dangi, aged about 41 years, at present employed as Casual Peon (MTS), in the office of Addl/JT CIT, Central Range, Udaipur.
12. Rekha Gehlot S/o Shri Chotu Lal, aged about 44 years, R/o H M Sec 5, Banjara Basti, Udaipur, at present employed as Casual Sweeper (MTS), in the office of Addl/JT CIT, Central Range, Udaipur.
13. Hitendra Chauhan S/o Sh. Kailash Chand Chauhan, aged about 36 years, at present employed as Casual Computer/Data Entry Operator (MTS), in the office of ACIT, C.C.-1, Ajmer under the Addl/JT CIT, Central Range, Udaipur.
14. Kamal S/o Late Shri Jethmal, aged about 54 years, at present employed as Casual Worker/Peon/Waterman (MTS), in the office of ACIT, C.C.-1, Ajmer under the Addl/JT CIT, Central Range, Udaipur.

.....Applicants

By Advocate : Mr J.K. Mishra.

Versus

1. Union of India through Secretary to Govt. of India, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001.
2. Director General of Income Tax (Investigation), CR Building, Statute Circle, B D Road, Jaipur -302001.
3. Addl/Joint Director of Income Tax (Investigation), 3rd Floor, Moomal Towers, 16, Saheli Marg, Udaipur-313001.
4. Addl/Joint Director of Income Tax (Central Range), 2nd Floor, Moomal Towers, 16, Saheli Marg, Udaipur-313001.

.....Respondents

ORDER (Oral)

Per Smt. Hina P. Shah

The present OA has been filed by the applicant(s) under Section 19 of the Administrative Tribunals Act, 1985 seeking direction on the respondents to consider their candidature for conferment of grant of temporary status from the date they have completed requisite period of service by applying ratio of judgments referred to by them, for all purposes.

2. Today, when the matter was taken up for admission-hearing, at the outset, Mr J.K. Mishra, learned counsel for the applicant submits that applicants would be satisfied if respondents are directed to treat the present OA as their representation and dispose such representation in a time-bound manner taking into consideration the judgment of CAT Jaipur Bench dated 23.08.2019 passed in OA No. 489/2019 wherein coordinate Bench of this Tribunal at Jaipur in similar case directed the respondents to treat the OA of applicants therein as representation and pass a reasoned speaking order over same while keeping in view the judgment dated 26.07.2012 rendered by the Hyderabad Bench of the Tribunal in OA No. 613/2011.

3. Learned counsel for the applicant further submits that in similar bunch of Original Applications which came up for hearing before this Tribunal on 27.09.2019, this Tribunal had already

passed the such orders. He, therefore, prays that similar orders may be passed in the present OA also at the admission stage.

4. In view of limited prayer made by the applicants, without going into merits of the case, Respondents are directed to treat the present OA as applicants' representation and pass a reasoned and speaking order on the same as per law keeping in mind judgment dated 26.07.2012 rendered by CAT Hyderabad Bench in OA No. 613/2011 as well as other relevant Hon'ble Supreme Court judgments, if any, on the subject matter within 02 months from the date of receipt of a copy of this order. It is further directed that respondents shall afford the applicants an opportunity of hearing before taking any decision on such representation.

5. In terms of above directions, OA is disposed of with no order as to costs.

**[Hina P. Shah]
Judicial Member**

Ss/-